<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 138 OF 2018 &</u> IA NO. 645 OF 2018 IA NO. 646 OF 2018

Dated: 29th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s. Barmer Lignite Mining Company Ltd. Vs.				Appellant(s)
Rajasthan Electricity Regulatory Co	ommissi	on & Ors.	••••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Basava Prabhu P Mr. Aman Anand Mr. Aman Dixit Mr. Geet Rajan	atil, Sr	r. Adv.
Counsel for the Respondent(s)	:	Mr. R.K. Mehta Ms. Himanshi Andley	for R-	1
		Mr. P.N. Bhandari for	Disco	ms

<u>ORDER</u>

IA No. 646 of 2018

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 138 OF 2018

Admit. Issue notice on the appeal as well as on the I.A. No. 645 of 2018 (AppIn. for interim relief) to the Respondents returnable on 12.07.2018. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. P.N. Bhandari takes notice on behalf of Respondent Nos. 2 to 4 and they seek four weeks time to file reply.

List the matter on <u>12.07.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 27.06.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member